

Charging of Reservation Fees of a seat twice

4868 SHRI NARENDRA SINGH Will the Minister of RAILWAYS be pleased to state

(a) whether even though passengers are charged Rs 4 50 per III class sleeping berth per night, including Re 0 50 for the seating accommodation, the same seats are allotted during night time to other passengers, compelling sleeping berth occupants to vacate their seating accommodation at 9 00 p m sharp

(b) if so the reasons for charging fee for the same seat twice and

(c) whether any complaints have been received from the users of Railways in this regard and if so Government's reaction thereto?

THE MINISTER OF RAILWAYS (SHRI T A PAI) (a) and (b) Sleeping accommodation is provided between 21 00 hrs and 6 00 hours only Passengers having berth reservations in 2 tier third class sleeper coaches allotted berths during night hours and se is during day time against the payment of Rs 4 50 During the night seat, released by such passengers are allotted to other passengers holding tickets for journeys between 21 00 hours and 6 00 hours of the following day on payment of reservation fee of 50 paise per seat This fee is charged for ensuring that the accommodation is utilised by the bonafide passengers and the sleeper coach is not overcrowded

(c) Some representations were received but no change in the existing system is considered necessary

Enquiry against certain officials of Ticket Checking Branch of Allahabad Division (Northern Railway)

4869 SHRI S M BANERJEE Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No 867 on the 21st

March 1972 regarding Enquiry against certain officials of Ticket Checking Branch of Allahabad Division (Northern Railway) and state,

(a) whether the enquiry against the Chief Inspector (Tickets) and the Clerk of Comm Section D S Office Allahabad has been completed

(b) if so, the result of enquiry and action against each of them and

(c) if not the cause of delay in finalisation of enquiry?

THE MINISTER OF RAILWAYS (SHRI T A PAI) (a) to (c) Following the preliminary enquiry at which the two employees were *prime facie* found responsible for the loss of some files action under the Railway Servants (Discipline & Appeal) Rules was initiated against both of them The charge framed against the Clerk was not ultimately established and the case against him has since been filed Enquiry against the Chief Inspector (Tickets) under the Discipline & Appeal Rules is at the final stage and the case against him is likely to be finalised shortly

Recovery of Security Money from Refreshment Room Contractor at Fatehpur Railway Station

4870 SHRI S M BANERJEE Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No 1289 answered on the 28th March 1972 regarding deposit of security money by Refreshment Room Contractor at Fatehpur Railway Station and state

(a) whether action has been taken against the staff who failed to realise the security money, and

(b) whether the security money has since been realised from the Contractor and if not, what steps had been taken to realise the same?